

Press Note

Revision/formulation standards for fruits and vegetables

The draft amendment regulation revised the standards and quality parameters for Table Olives and also prescribes a new set of standards for number of products including Vanilla, Coconut Milk, Coconut Cream, Dried Apricots, Cocoa Beans, Arecanuts or Betelnuts or Supari, coumarin content in cinnamon, Seasoning for Noodles and Pasta.

FSSAI has draft notified the above mentioned standards on 15.11.2016 inviting suggestions and objections within a period of 30 days from the date of publication of the notice. Mean while FSSAI has operationalised the standards for table olives and coumarin content in cinnamon with effect from 24.11.2016. The food business operators shall follow the standards for table olives and the enforcement of these regulations shall commence with effect from the ensuing 1st January or 1st July of the year, as the case may be, subject to a minimum of 180 days from the date of final notification of these regulations in the Official Gazette.

The standards with respect to coumarin content in cinnamon shall come into force with immediate effect from the date of operationalisation in order to curb unfair practice of menace of cassia being sold as cinnamon in the country.

F.No.Stds/F&VP/Notification (01)/FSSAI-2016
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated: 24th November, 2016

Subject: Direction for Operationalization of Amendment to Standard of Cinnamon

The draft notification w.r.t standards of table olives, vanilla, coconut milk, coconut cream, dried apricots, cocoa beans, arecanuts or betelnuts or supari, coumarin content in cinnamon, seasoning for noodles and pasta was notified in the Gazette of India vide F.No. Stds/F&VP/Notification (01)/FSSAI-2016 dated 15.11.2016 inviting comments and suggestion from stakeholders.

2. Now, FSSAI has operationalised amendment to standard of cinnamon with respect to inclusion of maximum permissible limit of Coumarin content from the above mentioned draft notification as enclosed with effect from 24 November, 2016 till the issuance of the final notification.
3. This issues with the approval of the Competent Authority in exercise of the power vested under Sections 18(2) (d) read with 16(5) of Food safety and Standards Act, 2006.


24.11.2016

(Kumar Anil)
Advisor (Standards)

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

Operationalization of Amendment to Standard of Cinnamon

F.No. Stds/F&VP/Notification (01)/FSSAI-2016.- In exercise of the power conferred by clause (d) of sub-section (2) of Section 18 of the Food Safety and Standards Act, 2006 (34 of 2006), the Food Safety and Standards Authority of India, hereby makes the following standards. These standards shall come into operational from 24th November, 2016.

The regulation w.r.t inclusion of maximum permissible limit of Coumarin content in cinnamon shall come into force with immediate effect from the date of operationalization.

In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.9, in sub-regulation 2.9.4,

(I) clause 1 relating to “Cinnamon (Dalchini) whole”, after item “(vi) and the entries relating thereto, the following shall be inserted, namely:-

“(vii) Coumarin Content (on dry basis): Not more than 0.3 per cent. by weight”;

(II) clause 2 relating to “Cinnamon (Dalchini) powder”, after item (iv) and the entries relating thereto, the following shall be inserted, namely:-

“(v) Coumarin Content (on dry basis): Not more than 0.3 per cent. by weight.”.